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**Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067**

No. CIC/Parliament/2018/LSUQ No.5469

Dated : 28.11.2019

The Under Secretary(RTI),
Department of Personnel and Training,
North Block,
New Delhi-110011.

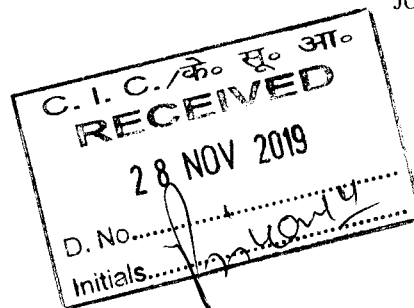
Sub: Lok Sabha Unstarred Question No.5469 for answer on 04.12.2019
regarding applications under RTI

--Will the Prime Minister be pleased to State--.

As desired information regarding part (a), (b), (c), (d), (e) & (f) of the above
Parliament Question is as under:

(a)	whether thousands of applications under the Right to Information Act (RTI) are pending across the country;	No data is maintained in respect of State Information Commissions. As far as Central Information Commission is concerned, 33,487 number of second appeals/complaints are pending as on 28.11.2019.
(b)	if so, the details thereof, State-wise and UT wise including Lakshadweep;	
(c)	whether Government has made any assessment of the reasons for delay in the disposal of pending cases;	Government may reply
(d)	if so, the outcome thereof and the remedial measures taken/being taken therefor;	
(e)	whether online applications could also be made under the RTI Act; and	
(f)	if so, the details of procedures in this regard and the assistance provided to the States and UTs for the purpose?	

R
20/11/19
(Rahul Rastogi)
Joint Secretary (Admn)



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केंद्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग /Baba Gangnath Marg
मुनिरका / Munirka,
नई दिल्ली - ११००६७ / New Delhi-110067

File No. CIC/Parliament/2018/LS

Dt: 01.08.2019

The Under Secretary (Estt.AL)
 DOPT,
 North Block, New Delhi

Sub: Starred Lok Sabha Question (Position No. 2) on Employees recruited through outsourcing "to be answered on 24.7.2019".

Reference DOPT O.M. No. : H-11016/05/2019-Estt.(AL) dated 17th July-2019

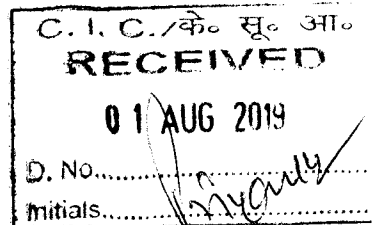
2. The reply question No. 8659 as far as CIC is concerned is as under:

S. No.	Question	Answer
a	Whether any scheme has been prepared to monitor the entire process to protect the interest of the employees recruited through outsourcing.	DOPT may answer.
b	If so, the details thereof	
c	If not, the details of the measures taken by the Government for the protection of the interests of employees from outsourcing agencies?	As far as CIC is concerned, the interest of the outsourced employees in terms of following i.e. Payment of minimum wages, implementation of social security and welfare measures such as Maternity Benefits Act,1961, The Employees Provident Fund & Miscellaneous Provision Act, 1952, The Employees State Insurance Act,1948 and Adoption of Guidelines to grant compensation in cases of death/permanent incapacitation of person are being followed.

3. The additional information asked vide para-2 of your above referred O.M. is as under:

No. of persons recruited by the Ministry/Department through outsourcing during the last 3 years may be provided in the following format:

Name of Ministry/Deptt.	2016-17	2017-18	2018-19
Central Information Commission	121	111	111



(Signature)
 (Sushil Kumar)
 Deputy Secretary, Admin
 Tel: 011-26717354

o/c



Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/LSUQ No.6892

Dated : 22.07.2019

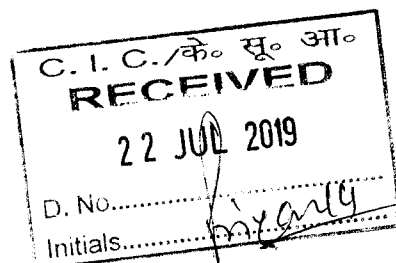
Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

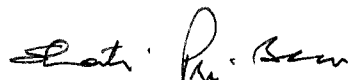
Sub: Lok Sabha Unstarred Question No.6892 for answer on 24.07.2019
 regarding non-availability of suitable candidates - reg

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c) & (d) of the above Parliament Question is as under:

(a)	whether a large number of backlog reserved vacancies of scheduled castes/scheduled tribes in all the Government departments for the last so many years have not been filled up due to non-availability of suitable candidates in the matter of direct recruitment and in case of promotion suitable candidates were not available even in the extended consideration zone also;	As far as the Central Information Commission is concerned, there is no backlog vacancies of Scheduled Castes/Scheduled Tribes pending for so many years due to non-availability of suitable candidates in the matter of direct recruitment and there is no vacancy in the case of promotion.
(b)	whether the Government departments are ignoring order of Department of Personnel and Training in filling up such vacancies;	Government to reply.
(c)	if so, the reasons therefor; and	
(d)	if not, whether any time limit can be fixed within which all the backlog reserved vacancies of schedule castes and scheduled tribes can be filled up?	




 (S.P. Beck) 22.07.19
 Joint Secretary (Admn)

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Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/LSUQ No.4810

Dated :// .07.2019

Under Secretary(RTI),
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Sub: Lok Sabha Unstarred Question No.4810 for answer on 17.07.2019
 regarding Internal Complaints Con.mittee..

“Will the Prime Minister be pleased to State”.

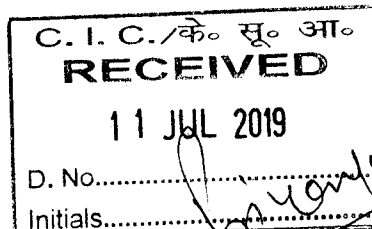
As desired information regarding part (a), (b) & (c) of the above Parliament
 Question is as under:

(a)	whether it is a fact that in many cases the Government/departments do not provide timely information under Right to Information (RTI) Act;	Government to reply.
(b)	if so, the details thereof and the total number of pending cases in the Central Information Commission for more than one year; and	As on 10.07.2019, total number of pending second appeals/complaints in the Central Information Commission for more than one year is 9075.
(c)	the actions taken by the Government for effective implementation of RTI Act?	Government to reply.

S.P. Beck

(S.P. Beck)

Joint Secretary (Admn)



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Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/LSUQ No.1256

Dated : 26.06.2019

Under Secretary(Coord-II),
Department of Personnel and Training,
North Block,
New Delhi-110011.

Sub: Lok Sabha Unstarred Question No.1256 for answer on 28.06.2019
regarding Internal Complaints Committee..

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c), (d), (e) & (f) of the above
Parliament Question is as under:

(a)	whether all the Central Government Department and PSUs have constituted Internal Complaints Committee (ICCs) to prevent sexual harassment at workplace, if so, the details thereof and if not, the reasons therefor;	Yes, ICC has been constituted by Central Information Commission since 13.01.2009. Present ICC was reconstituted on 08.09.2018 consisting of Presiding Officer and 3 Members vide order No.2/23/2008/CIC/Admn dated 5.09.2018.
(b)	the total number of sexual harassment complaints filed by employees of departments of the Central Governments before the respective ICCs since 2013;	Only one complaint has been filed before ICC of CIC since 2014.
(c)	whether it is true that ICCs have not completed the investigation into such complaints within the statutorily mandated period and if so, the details thereof along with the number of such pending cases;	The inquiry has been completed well within the time after following due procedure
(d)	the action taken or being taken against such ICCs of Central Government departments that have failed to submit their investigation reports within statutorily mandated period;	N.A.
(e)	the number of employees of Central Government/ departments officials that have been suspended or dismissed on charges of sexual harassment, since 2013; and	The engagement of one contractual employee has been terminated on charge of sexual harassment.
(f)	whether the judiciary falls under the purview of Women at Workplace (Prevention, Prohibition Redressal) Act, 2013 and if so, the details of ICCs in Higher Courts and if not, the reasons therefor?	N.A.

C. I. C./के. सू. आ.
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D. No.....
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S.P. Beck
(S.P. Beck)
Joint Secretary (Admn) 26.06.19

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Central Information Commission
Baba Gangnath Marg, Munirka
New Delhi- 110 067

No. CIC/Parliament/2018/LSUQ No.1155

Dated : 8.02.2019

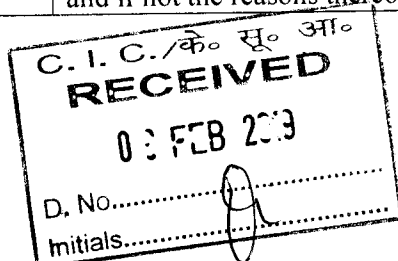
Under Secretary(RTI)/*CSO*
 Department of Personnel and Training,
 North Block,
 New Delhi-110011.

Sub: Lok Sabha Unstarred Question No.1155 for answer on 11.02.2019
 regarding employees working on contractual basis.

“Will the Prime Minister be pleased to State”.

As desired information regarding part (a), (b), (c), (d), (e) & (f) of the above
 Parliament Question is as under:

(a)	whether it is true that a large number of employees working on contractual basis in various Ministries. Department and subordinate offices of the Government of India;	Yes
(b)	if so, the details thereof, Ministry/Department-wise;	Central Information Commission
(c)	whether these employees are recruited by the Government or outsourced from private service provider, if so, the details thereof, Ministry/Department-wise;	25 retired Government servants have been engaged on contractual basis by CIC. 84 employees have been engaged on outsourced basis from private service provider as on date.
(d)	whether it is true that in some Ministries/Departments employees are working on contractual basis year after year without getting any break, if so, the details thereof Ministries/ Department-wise;	1. The contractual period of employees is extended on six monthly basis based on their performance and requirement. 2. As regards employees engaged on outsourced basis their extension is regulated as per the terms and conditions of the Contract.
(e)	Whether appropriate procedure was followed while recruiting the contractual employees, if so, the details thereof; and	The appropriate procedure was followed while entering into contract/agreement with private service provider.
(f)	whether all these employees have been brought under EPF/ESIS/ESIC scheme and if so the details thereof and if not the reasons thereof?	Yes, employees covered under the scheme have been brought under EPF/ESIS/ESIC.



Anil Gehlot
 (Anil Gehlot)
 Joint Secretary (MR)